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Kerala Agricultural University (Amendment) Act, 1997

7 of 1997

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Kerala Agricultural University (Amendment) Act, 1997

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An Act further to amend the Kerala Agricultural University Act, 1971. Whereas it is expedient further to amend the Kerala Agricultural University Act,1971, for the purposes hereinafter appearing; Be it enacted in the Forty-eighth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala A gricultural University (Amendment) Act, 1997.
- (2) It shall come into force at once.

2. Amendment Of Section 10 :-

In the Kerala Agricultural University Act, 1971 (33 of 1971) (hereinafter referred to as the principal Act), in section 10,

- (i) under the heading "Ex-Officio Members",
- (a) after item (4), the following item shall be inserted, namely: " (4A) the Agricultural Production Commissioner;";
- (b) for item (5), the following item shall be substituted, namely :
- "(5) the Principal Secretaries or the Secretaries or the Special, Secretaries to Government, as the case may be, in the Departments of Agriculture, Animal Husbandry, Co-operation, Development, Finance, Fisheries and Forest;";
- (ii) under the heading "Elected Members",
- (a) in item (6), for the words "one member", the words "two

members" shall be substituted;

- (b) for item (8), the following item shall be substituted, namely:
- "(8) seven members elected by the Presidents of the Grama Panchayats, three members elected by the Presidents of the Block Panchayats and one member elected by the Presidents of the District Panchayats in the State, from among themselves, in accordance with the principle of proportional representation by means of single transferable vote:

Provided that out of the seven members elected by the Presidents of the Grama Panchayats one shall be a woman and one shall be a member belonging to a Scheduled Caste or a Scheduled Tribe;";

- (c) after item (9), the following item shall be inserted, namely :
- "(10) two members elected by the permanent labourers of the University from among themselves.";
- (iii) under the heading "Members nominated by the Chancellor" after item (10), the following items shall be inserted, namely:
- "(11) the Chairman or the Managing Director of
- (i) the State Farming Corporation of Kerala Limited;
- (ii) the Plantation Corporation of Kerala Limited;
- (iii) the Kerala Agro Machinery Corporation Limited;
- (iv) the Kerala State Horticultural Products Development Corporation Limited;
- (v) the Oil Palm India Limited;
- (vi) Kerafed;
- (vii) the Kerala Agro-Industries Corporation Limited;
- (12) the President, Kerala State Co-operative Agricultural Development Bank;
- (13) one farmer who shall be the winner of an award for agriculture instituted by the Government of Kerala;
- (14) five eminent scientists in the field of agriculture and allied subjects, not being employees of the University, nominated by the Chancellor, as recommended by a Committee consisting of
- (i) the Agricultural Production Commissioner;
- (ii) the Member in charge of Agriculture in the State Planning Board; and
- (iii) the Chairman of the Science, Technology and Environ ment Committee.";
- (iv) under the heading "Other Members", after item (2), the following item shall be inserted, namely:
- "(3) the Member of the Legislative Assembly representing the constituency in which the headquarters of the University is situated."

3. Amendment Of Section 14:-

In the principal Act, in section 14,

- (i) under the heading "Ex-officio Members", for item (3), the following items shall be substituted, namely:
- "(3) the Agricultural Production Commissioner;
- (4) the Principal Secretaries, the Secretaries or the Special Secretaries, as the case may be, in the Department of Agriculture, Animal Husbandry, Finance and Fisheries;";
- (ii) under the heading Other Members"
- in item (4), for the words "five non-official members", the words "eight non-official members" shall be substituted;
- after item (5), the following items shall be inserted, namely:
- "(6) three scientists of the General Council, nominated by the Chancellor;
- (7) the Member of the Legislative Assembly representing the constituency in which the headquarters of the University is situated.".

4. Amendment Of Section 15 :-

In section 15 of the principal Act,

- (i) in sub-section (1), for the words" An elected member", the words "An elected or nominated member" shall be substituted;
- (ii) in sub-section (2), for the words "other than the elected members", the words "other than the elected or nominated members" shall be substituted;
- (iii) in sub-section (3), for the words "other than the elected members", the words "other than the elected or nominated members" shall be substituted.

5. Amendment Of Section 27:-

In the principal Act, in section 27,

(i) to sub-section (6), the following provisos shall be added, n amely:

"Provided that a Vice-Chancellor appointed under this section shall cease to hold office on his completing the age of sixty-five years:

Provided further that a person appointed as Vice-Chancellor before the commencement of the Kerala Agricultural University (Amendment) Act, 1997, and holding office as such at the commencement of the said Act shall cease to hold office

(a) on his completing the age of sixty-five years; or

- (b) on the date of commencement of the said Act, if he has already completed sixty-five years of age at such commencement .";
- (ii) for sub-section (7), the following sub-section shall be substituted namely :
- "(7) The emoluments and other conditions of service of the Vice-Chancellor shall be such as may be prescribed,";
- (iii) for sub-section (11), the following sub-section shall be substituted, namely :
- "(11) In the event of a temporary vacancy or permanent vacancy occurring in the office of the Vice-Chancellor, the Pro-Vice-Chancellor shall exercise the powers and perform the duties of the Vice-Chancellor and in his absence, the Chancellor shall make necessary arrangements in consultation with the Pro-Chancellor for exercising the powers and performing the duties of the Vice-Chancellor until a Vice-Chancellor appointed under the provisions of this Act assumes office."